

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

ITEM No. 106

IA No. 392,1148, 1264/ND/21 IB/1226(ND)2019

IN THE MATTER OF:

Ashish Bankar ... Applicant

Vs.

M/s Nu Tek India Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 05.04.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanjay Kumar Singh, Adv.

For Non-Applicant (Samsung India Electronics Private Limited) : Mr. Aditya Nayyar, Adv. and
Mr. Tarang Agarwal, Adv.

For the ITD : Mr. Shlok Chandra, Advocate

ORDER

IA No. 392/ND/2021: Application filed by the Liquidator. Learned Counsel for the Income Tax Department states that Assessing Officer is changed, though a formal reply is filed but detailed reply will be filed after scrutinising the records of the relevant assessment years with respect to which the relief is sought, and seeks further time. Learned Counsel for the Liquidator states that last chance was given to file reply. It is made clear that if reply not filed on or before the next date of hearing, appropriate orders will be passed.

IA No. 1148/ND/2021: Learned Counsel for the non-applicant/respondent states that copy of application is not received. Learned Counsel for the Liquidator states that service affidavit is filed. Let copy be served to the counsel on email and reply be filed within three weeks.

IA No. 1264/ND/2021:

Application filed by the Liquidator. The same is taken on Board. Learned Counsel for the non-applicant ZTE Telecom India Private Limited states that the memo of parties and the prayer sought against the parties are not tallying. Hence, this application needs to be dismissed. Learned Counsel for the Liquidator seeks and is granted time to take appropriate steps.

List on 10.05.2021.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**

